

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-38.

Dated: 15 DEC 1993

APPLICATION NO(s) 835 of 1993.

APPLICANTS: R.G.Savanur, Secretary, All India Postal Employees Union Class-III & ED Agents, B'lore T.O. RESPONDENTS: Supdt. of Post Offices, Mangalore & Others.

1. Sri.V.Narasimha Holla, Advocate, No/317, 12th-A-Main Road, Sixth Block, Rajajinagar, Bangalore-560 010.
2. Sri.G.Shanthappa, Addl.Central Govt. Standing Counsel, High Court Building, Bangalore-1.

SUBJECT:- Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalore.

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Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal in the above mentioned application(s) on 30-11-1993.

Boomers
By *for* DEPUTY REGISTRAR
JUDICIAL BRANCHES.

gm*

Issued,
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CETRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

O.A. NO.835/93

TUESDAY THIS THE THIRTIETH DAY OF NOVEMBER 1993

Shri Justice P.K. Shyamasundar ... Vice-Chairman

Shri V. Ramakrishnan ... Member [A]

1. All India Postal Employees Union,
Class III and E.D. Agents,
Karnataka Circle,
Headquarters,
No.33, P&T Quarters,
Rajajinagar,
Bangalore-560 010,
by its Secretary,
Sri R.G. Savanur.
2. Sri Srinivas Kulai,
Posta Assistant, PIN:571 606. Applicants

[By Advocate Shri V.N. Holla]

v.

1. The Superintendent of Post Offices,
Mangalore-570 001.
2. The Chief Post Master General,
General Post Office,
Karnataka Circle,
Bangalore.
3. The Director General of Post Offices,
Department of Posts,
New Delhi-1.
4. Union of India by Secretary,
Ministry of Communications,
New Delhi.
5. The Secretary,
Ministry of Finance,
Government of India,
New Delhi. Respondents

[By Advocate Shri G. Shanthappa
Addl. Central Government Standing Counsel]

O R D E R

Shri Justice P.K. Shyamasundar, Vice-Chairman:

1. We have heard both sides in this case. All that we could have given and probably would have given in the light of an earlier order, the Government itself has endeavoured to grant the

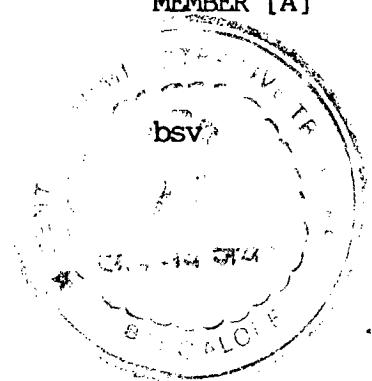


necessary relief as seen from the Government Order, a copy of which is produced before us today by the learned Standing Counsel. We direct that order be placed on record. In the light of the same regard being had to the fact that the grievance of the applicant has since been remedied by the Government itself we find it unnecessary to pursue this matter further and hence we dispose of this application as having become unnecessary. The learned Standing Counsel is permitted to file memo of appearance on behalf of the respondents.

MEMBER [A]

~~VICE-CHAIRMAN~~

TRUE COPY



SECTION OFFICER
GENERAL ADMINISTRATION
ADDITIONAL ENCL
BANGALORE